

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/01106/2016**

Jabalpur, this Monday, the 20<sup>th</sup> day of August, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Madhav Prasad, S/o late Shri Bhagwati,  
Date of birth 15.04.1960, Helper Khalasi,  
R/o Flat No. C-1, Bajpayee Nagar,  
Bhopal 462001 (M.P.)

2. Tikaram Patle, S/o Shri Madhav Prasad,  
Date of Birth 27.07.1984, R/o Flat C-1,  
Bajpayee Nagar,  
Bhopal-462001 (M.P.)

**-Applicants**

(By Advocate –**Shri S.K.Nandy**)

**V e r s u s**

1. Union of India, through its General Manager,  
Western Central Railway, Head Quarters  
Indira Market, Jabalpur (M.P.) 482001

2. Divisional Railway Manager (P)  
Western Central Railway,  
Bhopal Division, Bhopal- 462001

**-Respondents**

(By Advocate –**Shri Ashok Kumar Mishra**)

**O R D E R (ORAL)**

**By Navin Tandon, AM:-**

This Original Application has been filed seeking appointment under LARSGESS, which has been rejected by the respondents vide order dated 28.07.2016 (Annexure A-1)

2. Learned counsel for the respondents submitted that in view of the decision by Hon'ble High Court of Punjab and Haryana in case of **Kala Singh and Ors. vs. Union of India and Ors.**, Railway Board vide E(P&A) 1-2015/RT-43 dated 27.10.2017 has put the LARSGESS Scheme on hold.

3. At this stage, learned counsel for the applicant submits that he may be permitted to withdraw this Original Application with liberty to file it fresh as and when the cause of action arises.

4. Considering the fact that the LARSGESS scheme now has been put on hold, we dispose of this Original Application at this stage granting liberty to applicant to file a fresh Original Application as and when fresh cause of action arises in future.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
rn

**(Navin Tandon)**  
**Administrative Member**